



भारत सरकार
Government of India

भौगोलिक उपदर्शन पत्रिका

GEOGRAPHICAL INDICATIONS JOURNAL



बौद्धिक सम्पदा
भारत
**INTELLECTUAL
PROPERTY INDIA**

भौगोलिक उपदर्शन पंजीकृति,
बौद्धिक सम्पदा अधिकार भवन,
जी.एस.टी. रोड, गिण्डी,
चेन्नै - ६०० ०३२.

**Geographical Indications Registry,
Intellectual Property Rights Building,
G.S.T. Road, Guindy, Chennai - 600 032.**



**GOVERNMENT OF INDIA
GEOGRAPHICAL INDICATIONS
JOURNAL NO.89**

CWI WUV'24, 2016

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OFFICIAL NOTICES

Sub: Notice is given under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002.

1. As per the requirement of Rule 41(1) it is informed that the issue of Journal 89 of the Geographical Indications Journal dated 02nd August, 2016 has been made available to the public from 02nd August, 2016.

NEW G.I APPLICATION DETAILS

App.No.	Geographical Indications	Class	Goods
555	Gazhipur Jute Wall-hanging Craft	27	Handicraft
556	Varanasi Soft Stone Undercut Work	27	Handicraft
557	Chunar Sand Stone	19	Natural Goods
558	Boka Chaul	30	Agricultural
559	Madras Checks	23 & 24	Textiles
560	Panruti Palapazham	31	Agricultural
561	Manamadurai Ghatam	16	Manufactured

PUBLIC NOTICE

No.GIR/CG/JNL/2010

Dated 26th February, 2010

WHEREAS Rule 38(2) of Geographical Indications of Goods (Registration and Protection) Rules, 2002 provides as follows:

“The Registrar may after notification in the Journal put the published Geographical Indications Journal on the internet, website or any other electronic media.”


Now therefore, with effect from 1st April, 2010, The Geographical Indications Journal will be Published and hosted in the IPO official website www.ipindia.nic.in free of charge. Accordingly, sale of Hard Copy and CD-ROM of GI Journal will be discontinued with effect from 1st April, 2010.

Registrar of Geographical Indications

Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 89 dated 02nd August, 2016

**G.I. Authorised User Application No. – 979 & 1347 in respect of Leather Toys of Indore
Registered GI Application No. – 97 & 399**


Application is made by, **M/s. Vidhya Handicrafts**, Represented by Shri. Mahesh Bamne, S/o. Kalyan Bamne, No. 391, Rustam Ka Bagicha, Malwa Mill, Indore, Madhya Pradesh, India, dated January 21, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** are merged together to proceed as a single application as per the order of Registrar of Geographical Indications dated 18-08-2009 under Application No – 97 & 399 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Vidhya Handicrafts
Represented by Shri. Mahesh Bamne,
S/o. KalyanBamne
- (B) **Address** : M/s. Vidhya Handicrafts,
Represented by Shri. Mahesh Bamne,
S/o. KalyanBamne
No. 391, Rustam Ka Bagicha, Malwa Mill, Indore,
Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : January 21, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**
- 
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No. 7, RK Puram, New Delhi,
India
- (G) **Class** : 28
- (H) **Goods** : **Class 28 - Toys**

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**G.I. Authorised User Application No. – 966 & 1351 in respect of Leather Toys of Indore
Registered GI Application No. – 97 & 399**

Application is made by, **M/s. Shareef Arts** Represented by Mr. Shareef Khan, S/o. Abdul Gaffar Khan, No. 141, Netaji Subhash Marg, 2nd Floor, Indore, Madhya Pradesh, India, dated January 21, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** are merged together to proceed as a single application as per the order of Registrar of Geographical Indications dated 18-08-2009 under Application No – 97 & 399 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Shareef Arts
Represented by Mr. Shareef Khan,
- (B) **Address** : M/s. Shareef Arts,
Represented by Mr. Shareef Khan,
S/o. Abdul Gaffar Khan, No. 141, Netaji Subhash
Marg, 2nd Floor, Indore, Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : January 21, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**
- 
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No. 7, RK Puram, New Delhi,
India
- (G) **Class** : 28
- (H) **Goods** : **Class 28 - Toys**

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**G.I. Authorised User Application No. – 986 & 1381 in respect of Leather Toys of Indore
Registered GI Application No. – 97 & 399**

Application is made by, **Shri. Phul Chand Jatav**, S/o. Kamal Singh Jatav, No. 522, Narayan Seth Compound, Patnipura, Indore, Madhya Pradesh, India, dated January 21, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** are merged together to proceed as a single application as per the order of Registrar of Geographical Indications dated 18-08-2009 under Application No – 97 & 399 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Phul Chand Jatav, S/o. Kamal Singh Jatav
- (B) **Address** : Shri. Phul Chand Jatav, S/o. Kamal Singh Jatav,
No.522, Narayan Seth Compound, Patnipura,
Indore, Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : January 21, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**



- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No. 7, RK Puram, New Delhi,
India
- (G) **Class** : 28
- (H) **Goods** : **Class 28 - Toys**

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**G.I. Authorised User Application No. – 987 & 1383 in respect of Leather Toys of Indore
Registered GI Application No. – 97 & 399**

Application is made by, **Shri. Santosh Mandloi**, S/o. Hameer Chand Mandloi, No. 125, Rustam Ka Bagicha, Indore, Madhya Pradesh, India, dated January 21, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** are merged together to proceed as a single application as per the order of Registrar of Geographical Indications dated 18-08-2009 under Application No – 97 & 399 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. SantoshMandloi, S/o. Hameer Chand Mandloi
- (B) **Address** : Shri. SantoshMandloi, S/o. Hameer Chand Mandloi,
No. 125, Rustam Ka Bagicha, Indore,
Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : January 21, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**



- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No. 7, RK Puram, New Delhi,
India
- (G) **Class** : 28
- (H) **Goods** : **Class 28 - Toys**

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**G.I. Authorised User Application No. – 996 & 1394 in respect of Leather Toys of Indore
Registered GI Application No. – 97 & 399**

Application is made by, **Smt. Phoolwati Jatav**, W/o. Phool Chandra Jatav, No. 522, Narayan Seth Compound, Patnipura, Indore, Madhya Pradesh, India, dated January 21, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** are merged together to proceed as a single application as per the order of Registrar of Geographical Indications dated 18-08-2009 under Application No – 97 & 399 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Smt. PhoolwatiJatav, W/o. Phool Chandra Jatav
- (B) **Address** : Smt. PhoolwatiJatav, W/o. Phool Chandra Jatav,
No. 522, Narayan Seth Compound, Patnipura,
Indore, Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : January 21, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**



- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No. 7, RK Puram, New Delhi,
India
- (G) **Class** : 28
- (H) **Goods** : **Class 28 - Toys**

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**G.I. Authorised User Application No. – 997 & 1382 in respect of Leather Toys of Indore
Registered GI Application No. – 97 & 399**

Application is made by, **Shri. Amir Chand**, S/o. Parusuram, House No. 125, Gali No.3, Rustam Ka Bagicha, Indore, Madhya Pradesh, India, dated January 21, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** are merged together to proceed as a single application as per the order of Registrar of Geographical Indications dated 18-08-2009 under Application No – 97 & 399 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Amir Chand, S/o. Parusuram
- (B) **Address** : Shri. Amir Chand, S/o. Parusuram,
House No. 125, Gali No.3, Rustam Ka Bagicha,
Indore, Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : January 21, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**



- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No. 7, RK Puram, New Delhi,
India
- (G) **Class** : 28
- (H) **Goods** : **Class 28 - Toys**

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**G.I. Authorised User Application No. – 1009 & 1363 in respect of Leather Toys of Indore
Registered GI Application No. – 97 & 399**

Application is made by, **Shri. Rajesh Singh Rathore**, S/o. Mangru Singh, No. 301/2, Patnipura Bhairav Baba Ki Gali, Indore, Madhya Pradesh, India dated January 21, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** are merged together to proceed as a single application as per the order of Registrar of Geographical Indications dated 18-08-2009 under Application No – 97 & 399 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Rajesh Singh Rathore, S/o. Mangru Singh
- (B) **Address** : Shri. Rajesh Singh Rathore, S/o. Mangru Singh,
No. 301/2, Patnipura Bhairav Baba Ki Gali, Indore,
Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : January 21, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**



- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No. 7, RK Puram, New Delhi
- (G) **Class** : 28
- (H) **Goods** : **Class 28 - Toys**

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**G.I. Authorised User Application No. – 1011 & 1356 in respect of Leather Toys of Indore
Registered GI Application No. – 97 & 399**

Application is made by, **Mr. Azmat Husin**, S/o. Amjad Husin, T – 510, LIG Colony, Choti Khajrani, Indore, Madhya Pradesh, India, dated January 21, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** are merged together to proceed as a single application as per the order of Registrar of Geographical Indications dated 18-08-2009 under Application No – 97 & 399 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Mr. Azmat Husin, S/o. Amjad Husin
- (B) **Address** : Mr. Azmat Husin, S/o. Amjad Husin,
T – 510, LIG Colony, Choti Khajrani, Indore,
Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : January 21, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**



- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No. 7, RK Puram, New Delhi
- (G) **Class** : 28
- (H) **Goods** : **Class 28 - Toys**

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**G.I. Authorised User Application No. – 1015 & 1360 in respect of Leather Toys of Indore
Registered GI Application No. – 97 & 399**

Application is made by, **Mr. Rafiq**, S/o. Mr. Shafi Mohammad, No.56, Shanti Nagar, Jain Colony, Chhipnabakal, Indore, Madhya Pradesh, India, dated January 21, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** are merged together to proceed as a single application as per the order of Registrar of Geographical Indications dated 18-08-2009 under Application No – 97 & 399 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Mr. Rafiq, S/o. Mr. Shafi Mohammad
- (B) **Address** : Mr. Rafiq, S/o. Mr. Shafi Mohammad,
No.56, Shanti Nagar, Jain Colony, Chhipnabakal,
Indore, Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : January 21, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**



- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No. 7, RK Puram, New Delhi
- (G) **Class** : 28
- (H) **Goods** : **Class 28 - Toys**

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**G.I. Authorised User Application No. – 1034 & 1397 in respect of Leather Toys of Indore
Registered GI Application No. – 97 & 399**

Application is made by, **Smt. Bhagwati Rathore**, W/o. Parkash Rathore, No. 522, Patanipura, Narayan Seth Compound, Indore, Madhya Pradesh, India, dated January 21, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** are merged together to proceed as a single application as per the order of Registrar of Geographical Indications dated 18-08-2009 under Application No – 97 & 399 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Smt. Bhagwati Rathore, W/o. Parkash Rathore
- (B) **Address** : Smt. Bhagwati Rathore, W/o. Parkash Rathore,
No. 522, Patanipura, Narayan Seth Compound,
Indore, Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : January 21, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**



- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No. 7, RK Puram, New Delhi
- (G) **Class** : 28
- (H) **Goods** : **Class 28 - Toys**

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**G.I. Authorised User Application No. – 1075 & 1364 in respect of Leather Toys of Indore
Registered GI Application No. – 97 & 399**

Application is made by, **Shri. Manoj Malviya**, S/o. Ramesh Chandr, No. 107/2, Dev Nagar, Behind Amaltas Hotel, Indore, Madhya Pradesh, India, dated January 21, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** are merged together to proceed as a single application as per the order of Registrar of Geographical Indications dated 18-08-2009 under Application No – 97 & 399 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Manoj Malviya, S/o. Ramesh Chandr
- (B) **Address** : Shri. Manoj Malviya, S/o. Ramesh Chandr,
No. 107/2, Dev Nagar, Behind Amaltas Hotel,
Indore, Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : January 21, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**



- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No. 7, RK Puram, New Delhi
- (G) **Class** : 28
- (H) **Goods** : **Class 28 - Toys**

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**G.I. Authorised User Application No. – 1077 & 1379 in respect of Leather Toys of Indore
Registered GI Application No. – 97 & 399**

Application is made by, **Smt. Gulab Bai Ghanghore**, W/o. Chhotelal Ghanghore, No. 505, Rustam Ka Bagicha, Indore, Madhya Pradesh, India, dated January 21, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** are merged together to proceed as a single application as per the order of Registrar of Geographical Indications dated 18-08-2009 under Application No – 97 & 399 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Smt. Gulab Bai Ghanghore
- (B) **Address** : Smt. Gulab Bai Ghanghore,
W/o. Chhotelal Ghanghore, No. 505,
Rustam Ka Bagicha, Indore, Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : January 21, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**



- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No. 7, RK Puram, New Delhi
- (G) **Class** : 28
- (H) **Goods** : **Class 28 - Toys**

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**G.I. Authorised User Application No. – 1121 & 1396 in respect of Leather Toys of Indore
Registered GI Application No. – 97 & 399**

Application is made by, **Smt. Durga Jatav**, W/o. Parkash Jatav, No. 522, Patanipura, Narayan Seth Compound, Indore, Madhya Pradesh, India, dated January 21, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** are merged together to proceed as a single application as per the order of Registrar of Geographical Indications dated 18-08-2009 under Application No – 97 & 399 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Smt. Durga Jatav, W/o. Parkash Jatav
- (B) **Address** : Smt. Durga Jatav, W/o. Parkash Jatav,
No. 522, Patanipura, Narayan Seth Compound,
Indore, Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : January 21, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**
- The logo consists of a shield-shaped border containing a silhouette of a horse rearing up on its hind legs. Below the horse, the word 'INDORE' is written in a bold, sans-serif font.
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No. 7, RK Puram, New Delhi
- (G) **Class** : 28
- (H) **Goods** : **Class 28 - Toys**

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**G.I. Authorised User Application No. – 1131 & 1375 in respect of Leather Toys of Indore
Registered GI Application No. – 97 & 399**

Application is made by, **Smt. Prem Bai**, W/o. Ashok Narwariya, No. 493, Rustam Ka Bagicha, Indore, Madhya Pradesh, India, dated January 21, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** are merged together to proceed as a single application as per the order of Registrar of Geographical Indications dated 18-08-2009 under Application No – 97 & 399 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

(A) **Applicant** : Smt. Prem Bai, W/o. Ashok Narwariya

(B) **Address** : Smt. Prem Bai, W/o. Ashok Narwariya,
No. 493, RustamKaBagicha, Indore,
Madhya Pradesh, India

(C) **Date of Authorised
User Application** : January 21, 2013

(D) **Registered Geographical
Indication** : **Leather Toys of Indore**



(E) **Registered Proprietor** : Development Commissioner (Handicrafts)

(F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No. 7, RK Puram, New Delhi

(G) **Class** : 28

(H) **Goods** : **Class 28 - Toys**

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**G.I. Authorised User Application No. – 1151 & 1368 in respect of Leather Toys of Indore
Registered GI Application No. – 97 & 399**

Application is made by, **Smt. Vidhya Jatav**, W/o. Manish Jatav, No. 1, Rupesh Yadav Nagar Road No. 9, Nehru Nagar, Indore, Madhya Pradesh, India dated January 21, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** are merged together to proceed as a single application as per the order of Registrar of Geographical Indications dated 18-08-2009 under Application No – 97 & 399 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Smt. Vidhya Jatav, W/o. Manish Jatav
- (B) **Address** : Smt. Vidhya Jatav, W/o. Manish Jatav,
No. 1, RupeshYadav Nagar Road No. 9,
Nehru Nagar, Indore, Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : January 21, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**



- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No. 7, RK Puram, New Delhi
- (G) **Class** : 28
- (H) **Goods** : **Class 28 - Toys**

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**G.I. Authorised User Application No. – 1156 & 1350 in respect of Leather Toys of Indore
Registered GI Application No. – 97 & 399**

Application is made by, **Shri. Manish Kumar Jatav**, S/o. Tej Ram Jatav, No.1, Rupesh Yadav Nagar, Road No. 9, Nehru Nagar, Indore, Madhya Pradesh, India, dated January 21, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** are merged together to proceed as a single application as per the order of Registrar of Geographical Indications dated 18-08-2009 under Application No – 97 & 399 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Manish Kumar Jatav, S/o. Tej Ram Jatav
- (B) **Address** : Shri. Manish Kumar Jatav, S/o. Tej Ram Jatav,
No.1, Rupesh Yadav Nagar, Road No. 9,
Nehru Nagar, Indore, Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : January 21, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**



- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No. 7, RK Puram, New Delhi
- (G) **Class** : 28
- (H) **Goods** : **Class 28 - Toys**

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**G.I. Authorised User Application No. – 1164 & 1371 in respect of Leather Toys of Indore
Registered GI Application No. – 97 & 399**

Application is made by, **Shri. Sachin Karosia**, S/o. Ramchandra Karosiya, No. 113/1, Nehru Nagar, Patnipura, Indore, Madhya Pradesh, India dated January 21, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** are merged together to proceed as a single application as per the order of Registrar of Geographical Indications dated 18-08-2009 under Application No – 97 & 399 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Sachin Karosia, S/o. Ramchandra Karosiya
- (B) **Address** : Shri. Sachin Karosia, S/o. Ramchandra Karosiya,
No. 113/1, Nehru Nagar, Patnipura, Indore,
Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : January 21, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**



- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No. 7, RK Puram, New Delhi
- (G) **Class** : 28
- (H) **Goods** : **Class 28 - Toys**

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**G.I. Authorised User Application No. – 1172 & 1361 in respect of Leather Toys of Indore
Registered GI Application No. – 97 & 399**

Application is made by, **Shri. Narayan Rasile**, S/o. Manak Chand, No. 233, Jagjivan Ram Nagar, Indore, Madhya Pradesh, India, dated January 21, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** are merged together to proceed as a single application as per the order of Registrar of Geographical Indications dated 18-08-2009 under Application No – 97 & 399 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

(A) **Applicant** : Shri. Narayan Rasile, S/o. Manak Chand

(B) **Address** : Shri. Narayan Rasile, S/o. Manak Chand,
No. 233, Jagjivan Ram Nagar, Indore,
Madhya Pradesh, India

(C) **Date of Authorised
User Application** : January 21, 2013

(D) **Registered Geographical
Indication** : **Leather Toys of Indore**



(E) **Registered Proprietor** : Development Commissioner (Handicrafts)

(F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No. 7, RK Puram, New Delhi


(G) **Class** : 28

(H) **Goods** : **Class 28 - Toys**

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**G.I. Authorised User Application No. – 1352 in respect of Leather Toys of Indore
Registered GI Application No. – 97 & 399**

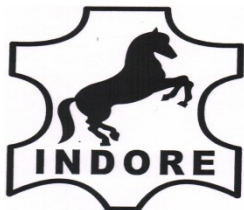
Application is made by, **Shri. Nand Ram Ahirwar**, S/o. Chaina Ji Ahirwar, No. 140/2, Geanesh Dham Colony, Sanwer Road, Indore, Madhya Pradesh, India dated February 04, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** under Application No – 97 & 399 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Nand Ram Ahirwar, S/o. Chaina Ji Ahirwar
- (B) **Address** : Shri. Nand Ram Ahirwar, S/o. Chaina Ji Ahirwar,
No. 140/2, Geanesh ham Colony, Sanwer Road,
Indore, Madhya Pradesh
- (C) **Date of Authorised
User Application** : February 04, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**
- 
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No. 7, RK Puram, New Delhi
India
- (G) **Class** : 28
- (H) **Goods** : **Class 28 - Toys**
- (I) **Represented by** : Social Action Forum for Manav Adhikar

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**G.I. Authorised User Application No. – 1374 in respect of Leather Toys of Indore
Registered GI Application No. – 97 & 399**

Application is made by, **Shri. Ashok Narwariya**, S/o. Kamal Kumar Narwariya, No. 493, Rustam Ka Bagicha, Indore, Madhya Pradesh, India, dated February 04, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** under Application No – 97 & 399 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Ashok Narwariya, S/o. Kamal Kumar Narwariya
- (B) **Address** : Shri. Ashok Narwariya, S/o. Kamal Kumar Narwariya, No. 493, Rustam Ka Bagicha, Indore, Madhya Pradesh, India
- (C) **Date of Authorised User Application** : February 04, 2013
- (D) **Registered Geographical Indication** : **Leather Toys of Indore**
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- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry of Textiles, Government of India, West Block No. 7, RK Puram, New Delhi India
- (G) **Class** : 28
- (H) **Goods** : **Class 28 - Toys**
- (II) **Represented by** : Social Action Forum for Manav Adhikar

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**G.I. Authorised User Application No. – 1390 in respect of Leather Toys of Indore
Registered GI Application No. – 97 & 399**

Application is made by, **Smt. Sarita Roshan**, W/o. Rajendra Roshan, No. 482, Rustam Ka Bagicha, Indore, Madhya Pradesh, India dated February 04, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** under Application No – 97 & 399 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Smt. Sarita Roshan, W/o. Rajendra Roshan
- (B) **Address** : Smt. Sarita Roshan, W/o. Rajendra Roshan,
No.482, Rustam Ka Bagicha, Indore,
Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : February 04, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**



- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No. 7, RK Puram, New Delhi
India
- (G) **Class** : 28
- (H) **Goods** : **Class 28 - Toys**
- (III) **Represented by** : Social Action Forum for Manav Adhikar

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**G.I. Authorised User Application No. – 1398 in respect of Leather Toys of Indore
Registered GI Application No. – 97 & 399**

Application is made by, **Shri. Tulsiram Bezore**, S/o. Balchand Bezore, No. 491, Rustam Ka Bagicha, Indore, Madhya Pradesh, India dated February 04, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** under Application No – 97 & 399 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Tulsiram Bezore, S/o. Balchand Bezore
- (B) **Address** : Shri. Tulsiram Bezore, S/o. Balchand Bezore,
No. 491, Rustam Ka Bagicha, Indore,
Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : February 04, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**



- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No. 7, RK Puram, New Delhi
India
- (G) **Class** : 28
- (H) **Goods** : **Class 28 - Toys**
- (IV) **Represented by** : Social Action Forum for Manav Adhikar

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General Information

What is a Geographical Indication?

- It is an indication,
- It is used to identify agricultural, natural, or manufactured goods originating in the said area,
- It originates from a definite territory in India,
- It should have a special quality or characteristics unique to the geographical indication.

Examples of possible Geographical Indications in India:

Some of the examples of Geographical Indications in India include Basmati Rice, Darjeeling Tea, Kancheepuram silk saree, Alphonso Mango, Nagpur Orange, Kolhapuri Chappal, Bikaneri Bhujia etc.

What are the benefits of registration of Geographical Indications?

- It confers legal protection to Geographical Indications in India,
- It prevents unauthorized use of a registered Geographical Indication by others.
- It boosts exports of Indian Geographical indications by providing legal Protection.
- It promotes economic Prosperity of Producers.
- It enables seeking legal protection in other WTO member countries.

Who can apply for the registration of a Geographical Indication?

Any association of persons, producers, organization or authority established by or under the law can apply.

The applicant must represent the interest of the producers.

The application should be in writing in the prescribed form.

The application should be addressed to the Registrar of Geographical Indications along with prescribed fee.

Who is the Registered Proprietor of a Geographical Indication?

Any association of persons, producers, organisation or authority established by or under the law can be a registered proprietor. Their name should be entered in the Register of Geographical Indications as registered proprietor for the Geographical Indication applied for.

Who is an authorized user?

A producer of goods can apply for registration as an authorized user, with respect to a registered Geographical Indication. He should apply in writing in the prescribed form along with prescribed fee.

Who is a producer in relation to a Geographical Indication?

A producer is a person dealing with three categories of goods

- Agricultural Goods including the production, processing, trading or dealing.
- Natural Goods including exploiting, trading or dealing.
- Handicrafts or industrial goods including making, manufacturing, trading or dealing.

Is registration of a Geographical Indication compulsory?

While registration of Geographical indication is not compulsory, it offers better legal protection for action for infringement.

What are the advantages of registering?

- Registration affords better legal protection to facilitate an action for infringement.
- The registered proprietor and authorized users can initiate infringement actions.
- The authorized users can exercise right to use the Geographical indication.

Who can use the registered Geographical Indication?

Only an authorized user has the exclusive rights to use the Geographical indication in relation to goods in respect of which it is registered.

How long is the registration of Geographical Indication valid? Can it be renewed?

The registration of a Geographical Indication is for a period of ten years.

Yes, renewal is possible for further periods of 10 years each.

If a registered Geographical Indication is not renewed, it is liable to be removed from the register.

When a Registered Geographical Indication is said to be infringed?

- When unauthorized use indicates or suggests that such goods originate in a geographical area other than the true place of origin of such goods in a manner which misleads the public as to their geographical origins.
- When use of Geographical Indication results in unfair competition including passing off in respect of registered Geographical indication.
- When the use of another Geographical Indication results in a false representation to the public that goods originate in a territory in respect of which a Geographical Indication relates.

Who can initiate an infringement action?

The registered proprietor or authorized users of a registered Geographical indication can initiate an infringement action.

Can a registered Geographical Indication be assigned, transmitted etc?

No, A Geographical Indication is a public property belonging to the producers of the concerned goods. It shall not be the subject matter of assignment, transmission, licensing, pledge, mortgage or such other agreement. However, when an authorized user dies, his right devolves on his successor in title.

Can a registered Geographical Indication or authorized user be removed from the register?

Yes, The Appellate Board or the Registrar of Geographical Indication has the power to remove the Geographical Indication or authorized user from the register. The aggrieved person can file an appeal within three months from the date of communication of the order.

How a Geographical Indication differs from a trade mark?

A trade mark is a sign which is used in the course of trade and it distinguishes goods or services of one enterprise from those of other enterprises. Whereas a Geographical Indication is used to identify goods having special characteristics originating from a definite geographical territory.

THE REGISTRATION PROCESS

In December 1999, Parliament passed the Geographical Indications of Goods (Registration and Protection) Act 1999. This Act seeks to provide for the registration and protection of Geographical Indications relating to goods in India. This Act is administered by the Controller General of Patents, Designs and Trade Marks, who is the Registrar of Geographical Indications. The Geographical Indications Registry is located at Chennai.

The Registrar of Geographical Indication is divided into two parts. Part 'A' consists of particulars relating to registered Geographical indications and Part 'B' consists of particulars of the registered authorized users.

The registration process is similar to both for registration of geographical indication and an authorized user which is illustrated below:

